

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI



O.A.NO.2674/2001

Monday, this the 25th day of November, 2002

Hon'ble Mrs. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Mr. S.A.T. Rizvi, Member (A)

1. Sujata Grover
w/o Mr. Ravi Grover
r/o 1/160 A, Kamna Vaishali,
Ghaziabad, UP
2. Kamlakshy Madhavan
w/o Mr. V.R.Madhavan
r/o C-B/24-C, DDA Flats,
Hari Nagar, New Delhi
3. Sophy D'Cruz
w/o Mr. Wilson D'Cruz
r/o 127-A, Pkt. A-3,
Mayur Vihar Ph.-III
New Delhi-96
4. Shobhana Prasannan
w/o Mr. Prasanna Kumar
162 Pkt.A-3, Mayur Vihar Ph-III
New Delhi-96
5. Shobhana Narayanan
w/o Mr. N. Narayanan
28-N, Sector IV, DIZ Area
Gole Market, New Delhi-1
6. Aniamma Reji
w/o Mr. Reji Mon.P
A-109, C-12, Shalimar Garden
Ext.II, Sahibabad, UP
7. Agi Roy,
w/o Mr. Roy Mathew
17/D, 708 Vasundara
Ghaziabad, UP
8. Lizy Reji
w/o Mr. Reji T.J
No.77/80, Type-I
MAMC Campus, New Delhi-2
9. Mariamma Philip
w/o Mr. George Philip
J-2, JJ Colony, Srinivaspuri
New Delhi-65
10. Lucy George
Q.No.101, Kalyanvas
Delhi-92

..Applicants

(By Advocate: Shri A.K.Behera)

Versus

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1. The PHC-cum-Addl. Secretary (Health-I)
 Govt. of NCT of Delhi,
 Department of Health & Family Welfare
 Delhi Sachivalaya, IP Estate
 New Delhi-2

2. Dean,
 Maulana Azad Medical College
 Bahadur Shah Zafar Marg
 Delhi Gate, New Delhi-2

.. Respondents

(By Advocate: Shri Ajesh Luthra)

O R D E R (ORAL)

Shri S.A.T. Rizvi:

Heard.

2. By Office Order dated 19.2.2001 (A-A), the respondents have conveyed their decision to keep the grant of pay scale of Rs.4500-7000/- to the applicants in abeyance till further orders. They have not disclosed any reason in the said order for keeping the matter in abeyance.

3. In the reply filed on their behalf, the respondents have stated that those not qualified according to PHC's direction have been placed in the pay scale of Rs.4000-6000/-, implying thereby that the applicants herein are not so qualified. The other category of technical staff, which has been given the pay scale of Rs.4000-6000/-, is the one in respect of whom the educational qualifications have been relaxed in terms of the provisions of Part-B of the relevant Govt. notification. The learned counsel appearing on behalf of the applicants submits that the applicants are qualified and they also do not belong to the category in respect of whom relaxations have been given. He further submits

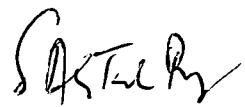
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that a large number of technical persons placed similarly to the applicants have already been placed in the pay scale of Rs.4500-7000/-. There is, according to him, therefore, no reason for withholding the grant of aforesaid higher pay scale to the applicants.

5. Despite the aforesaid position, we find that the respondents have, without disclosing enough justification, decided to keep the grant of the aforesaid higher pay scale to the applicants in abeyance till further orders. The said order was passed on 19.2.2001, i.e., nearly two years ago. In the circumstances, we find that it would be in order to dispose of the present OA by directing the respondents to consider the matter and to pass a speaking and a reasoned order in continuation of the impugned order within a maximum period of two months from the date of receipt of a copy of this order. We direct accordingly. We further direct that while considering the matter as directed, the respondents will keep the pleadings on record in this OA also in mind, including the fact that the applicants had been working in the pre-revised pay scale of Rs.1320-2040/-

6. No order as to costs.



(S.A.T. Rizvi)
Member (A)



(Mrs. Lakshmi Swaminathan)
Vice Chairman (J)

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